GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION No. 1322 TO BE ANSWERED ON 25.07.2016

Appointment of Vice-Chancellors

†1322. SHRIMATI JYOTI DHURVE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the norms for the appointment of Vice-Chancellors in Universities;

(b) whether the appointment of the present Vice-Chancellors in various Universities have been made in accordance with the aforesaid norms or any exemptions have also been provided in the same;

(c) if so, the details thereof; and

(d) the basis of each individual exemption and the names of Universities where such exemptions were given in the course of the appointment of Vice-Chancellors?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. MAHENDRA NATH PANDEY)

(a): The University Grants Commission (UGC) has informed that clause 7.3.0 of University Grants Commission (Minimum qualifications for appointment of teachers and other academic staff in universities and colleges and measures for the maintenance of standards in higher education) (2nd Amendment), Regulations, 2013 prescribes norms for the appointment of Vice-Chancellors in Universities. The regulations are available at http://www.egazette.nic.in/WriteReadData/2013/ E_199_2013_041.pdf .

(b) to (d): In the Central Universities, appointments of Vice-Chancellors are made as per UGC Regulations. However, the appointment of present Vice-Chancellor (VC) of Aligarh Muslim University (AMU) was made in accordance with the relevant Statutes of AMU Act as the UGC Regulation was kept in abeyance by the University at the time of processing the matter of filling up the post of VC, AMU. Further, the matter of appointment of present VC, AMU is sub-judice with the Hon'ble Supreme Court of India.
